

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 14.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CANo.197/252/HDB/2017
NAME OF THE COMPANY	Registrar of Companies, Hyderabad
NAME OF THE PETITIONER(S)	Janaharsha Chit Fund Pvt Ltd
NAME OF THE RESPONDENT(S)	Registrar of Companies, Hyderabad
UNDER SECTION	252

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. Venkatarami Reddy	Counsel for Applicant	9542239039	V. Venkatarami Reddy

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Heard. Shri V.Venkatarami Reddy, Ld. Counsel for Petitioner. None appeared for Respondent.

The Ld. Counsel for the Petitioner submitted that show cause notice issued by RoC is not received by the Applicant Company. Therefore, the Bench wanted specific clarifications with regard to the above.

The Bench is directed to the RoC to file report within four weeks.

Case is posted to 09.01.2018.


Member (T)


Member (J)